

**GOVERNMENT OF INDIA
YOUTH AFFAIRS AND SPORTS
LOK SABHA**

UNSTARRED QUESTION NO:183

ANSWERED ON:22.02.2011

SEPARATE SPORTS LAW

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Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

- (a) whether the Government proposes to enact a separate sports law/National Sports Development Legislation:
- (b) if so, the salient features of the said Law/Legislation alongwith the purpose thereof;
- (c) the time by which the said law is likely to be implemented; and
- (d) the extent to which it would enable the development of sports in the country?

Answer

THE MINISTER OF STATE (INDEPENDENT CHARGE) FOR YOUTH AFFAIRS AND SPORTS(SHRI AJAY MAKEN)

(a) to (d): Yes, Madam. There is preliminary proposal to explore the possibility for enacting a legislation for national sports development, which would inter alia promote good governance practices in the promotion and development of sports by the National Olympic Committee; National Sports Federations (NSFs) and others. It would specifically look into the issues such as conduct of fair and transparent elections in the NSFs, including Indian Olympic Association; giving adequate representation to sportspersons in the management of NSFs; strengthening of anti-doping measures in sports; and other such measures to promote healthy sports development in the country.

The Draft Bill on national sports development will have a salutary impact on national sports development after it is passed by Parliament and enacted into a law after wide ranging consultations are completed with stakeholders and members of the wider public.